

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MR. R. VARADHARAJAN
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.06.2019.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:		Advocate for the petitioner.		
		Advocate for the Respondent.		

ORDER

CA 133/2019 Ld. counsel for the RP points out that the directions given in our order dated 22.05.2019 in relation to the clarification which was required to be given by the lessor/applicant. Ld. counsel for the applicant represents that this matter must be listed on 08.07.2019 under the email as sent by the RP as well as the reply sent. The RP shall file and bring on record. Let the same be done. Post this application on 08.07.2019.

In relation to **CA 137/2019, CA 179/2019** in relation to both these applications. Ld. RP submits that reply has been duly filed by the other sides however rejoinder is required to be filed for which time is sought for. Let the same be complied for within 10 days from today.

Post this application for consideration on 8th July, 2019.

In relation to **CA 280/2019** ld. counsel for the applicant/RP as well as ld. counsel for the respondent Bank are present. It is represented by the ld. counsel

[Dilshad]

for the respondent Bank that reply has been filed to which ld. counsel for the RP represents that RP be inclined to file the rejoinder.

The same is taken on record.

Post the matter on 8.07.2019.

CA 183/2019 An application moved by the applicant bank. It is represented by the ld. counsel for the applicant that the reply in this application has been duly filed.

Post the matter for inquiry on 08.07.2019.

CA 330/2019 An application moved by the RP under section 43 of the IBC, 2016. Let a formal notice be issued to the respondent in this application.

CA 332/2019 An application moved by the RP under Section 66. Let notice be issued to the respondent in this application.

Let the respondents in both these applications file their reply within a period of two weeks from date of receipt of the notice of this application. Affidavit of service shall also be filed by the RP for service to the respondents.

Post the matter for inquiry on 08.07.2019.

CA 638/2019 Ld. counsel for the RP/applicant is present and seeks for some more time to complete service on respondents. Two weeks' time is finally granted to complete service upon the respondent; the respondent shall file their reply to the application within two weeks of service.

Post the matter on 08.07.2019.

CA 455/2019 Ld. counsel for the applicant as well as the ld. counsel for the RP are present. Ld. counsel for the RP represents that reply has been filed. However, ld. counsel for the applicant represents that a copy of the said reply has been not made available. Let same be made available by today.

Post the matter on 08.07.2019 for completion of the pleadings.

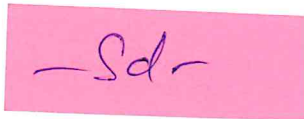
[Diishad]

CA 607/2019 From the perusal of the order dated 16.05.2019. it is seen that the RP had to file the reply on 22.05.2019 however, the ld. counsel for the RP represents that e-filing of the reply was duly done however, hard copy of the reply is required to be filed with the registry which will be done within a day or two.

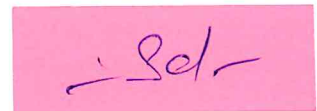
Let a copy of the reply as filed by the RP be made available to the ld. counsel for the applicant.

Post the matter on 08.07.2019.

Post all other application which are pending disposal in this petition on 08.07.2019.



(Dr. V.K. Subburaj)
Member (T)



(R. Varadharajan)
Member (J)